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CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

BOMBAY

Review Application no. 136/92

in

O.A. No. 341/92

Shri P.H. Ganvir Applicant.

Vs.

U.O.I. & Others. Respondents.

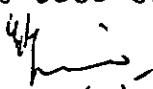
Coram: Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. M.Y. Friolkar, Member (A).

(By Hon'ble Mr. Justice U. C. Srivastava, V.C.)

Dated 22/9/92

This belated review application is directed against our judgment and order dated 15.11.1991 and 13.3.1992 passed in O.A. No. 445/87. The review application has been filed some 3 months 4 days after expiry of period of limitation. The explanation for delay is very vague and no case for condonation has been made out with the result that the application deserves to be rejected on this ground. Even on merits in our opinion no ground for review exists, there being no error apparent on the face of the record. The review application is rejected. We have also rejected the review application in the connected case and the order in that case shall form part of this order too.


Member (A)


Vice-Chairman.

DATED: 22-9-1992.

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